(b) if so, whether Government propose to issue instructions to the Central Board of Direct Taxes to take proper care and also have legal opinion before filing such appeals before the Tribunals; and

(c) the cost involved in Government's dismissed appeals ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): The required information is available on an all-India basis. Separate figures for each State are not maintained because some of the Benches of the Tribunal have jurisdiction over more them one State. A statement showing the total number of departmental and assessees' appeals disposed of by the Tribunal together with the results thereof for the last 5 years is given in the annexure. laid on the Table of the House . [*Placed in Library See No.* LT—2017/68].

(a) Yes Sir.

(b) The Central Board of Direct Taxes have issued instructions from time to time to the Commissioners of Income-tax emphasizing the need for a selective approach in the matter of filing appeals to the Tribunal. The Commissioner of Income-tax who is empowered under the law to file appeals to the Income-tax Appellate Tribunal against the orders of Appellate Assistant Commissioners of Income-tax consults the Standing Council to the Department wherever considered necessary.

(c) The Income-tax Department is not required to pay any fee for filing appeals before the Tribunal. As the Departmental Representatives attached to the Benches of the Tribunal who are paid officers in the cadre of Assistant Commissioner or Income-tax Officer, not only defend the Department in respect of appeals filed by the assessees but also appeals filed by the Department, no separate cost is involved. It is only in a very few cases that the Standing Counsel to Department enters appearance before the Tribunal. Hence the cost involved in Government's dismissed appeals is not separately determinable.

INCOME-TAX APPEALS DECIDED BY SUPREME COURT

11. SHRI C. C. DESAI: Will the Minister of FINANCE be pleased to lay on the table information about the total number of appeals decided, the percentage of appeals allowed, partly allowed and dismissed by the Supreme Court in respect of assessee's appeals and the appeals filed by Government during the last five years ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : The information is not readily available. It is being collected and will be laid on the Table of the House as early as possible.

PROSPECTS FOR FOREIGN AID FOR FOURTH PLAN

12. SHRI P. C. ADICHAN:
SHRI INDRAJIT GUPTA:
SHRI YOGENDRA SHARMA:
SHRI CHINTAMANI PANIGRAHI:
SHRI J. M. BISWAS :
SHRI SHIVA CHANDRA JHA :
SHRI GADILINGANA GOWD:
SHRI R. K. AMIN:
SHRI P. K. DEO:
SHRI SRADHAKAR SUPAKAR :
SHRI R. K. SINHA:
SHRI JYOTIRMOY BASU:
SHRI ONKAR LAL BERWA:
SHRI HIMATSINGKA:
SHRI D. N. PATODIA:
SHRI PREM CHAND VERMA :
SHRI J. MOHAMED IMAM:
DR. SUSHILA NAYAR:
SHRI BAL RAJ MADHOK :
SHRI S. S. KOTHARI:
SHRI MEETHA LAL MEENA:
SHRI S. K. TAPURIAH:
SHRI OM PRAKASH TYAGI:
SHRI D. N. DEB:
SHRI SITA RAM KESRI:
SHRI RABI RAY:
SHRI JUGAL MONDAL :
SHRI DEVEN SEN :
SHRI PRAKASH VIR SHASTRI:

Will the Minister of FINANCE be pleased to state:

(a) whether the prospects for foreign aid for the Fourth Plan seem to be very bleak;

(b) If so, whether any attempt is being made to ensure maximum mobilisation of internal resources for the Plan; and

(c) the steps contemplated in this directions ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) The requirements of foreign aid for the Fourth Plan have not yet been finally assessed and therefore no precise answer can be given.

(b) The problem of raising internal resources to the maximum extent is engaging the attention of both the Central and State Governments.

(c) These will be known after the Fourth Five Year Plan has been finalised.

नेपथा और मिट्टी के तेल का उत्पादन

13. **श्री महाराज सिंह भारती** : क्या **पैट्रोलियम और रसायन** मन्त्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि पैट्रोलियम के उत्पादन में मिट्टी के तेल तथा नेफथा का उत्पादन परस्पर सम्बन्धित है तथा मिट्टी के तेल का उत्पादन बढ़ाने से नेपथा का उत्पादन कम हो जाता है ।

(ख) यदि हां, तो क्या नेफथा पर आधारित उर्वरक कारखानों की स्थापना के लक्ष्य में मिट्टी के तेल का उत्पादन कम करने का लक्ष्य भी शामिल है;

(ग) क्या मिट्टी के तेल के साथ में नेफथा का उत्पादन करने से तेल शोधक कारखाने के अधिक लाभ कमाने की सम्भावना है; और

(घ) यदि नहीं, तो सरकार द्वारा कम लाभ वाली वस्तु का उत्पादन शुरू करने के विचार के क्या कारण हैं ?

पैट्रोलियम तथा रसायन मंत्रालय में राज्य मंत्री (श्री रघुरमैया) : (क) जी हां, आम तौर पर किन्तु द्वितीयक प्रक्रिया सुविधाओं की व्यवस्था से ऐसी हालत को ठीक करना और नेफथा का उत्पादन बनाए रखना संभव है ।

(ख) और (ग): जी नहीं ।

(घ) किसी शोधनशाला में, केवल उच्चतम मूल्यों के उत्पाद तैयार करना व्यवहार्य नहीं है । तकनीकी कारणों अथवा बाजार की मांग को पूरा करने के लिए कम मूल्य के कुछ उत्पादों, जैसे कि नेफथा, का उत्पादन जरूरी है ।

अनुसंधान तथा विकास विभाग सिंदरी

14. **श्री महाराज सिंह भारती** : क्या **पैट्रोलियम और रसायन** मन्त्री यह बताने की कृपा करेंगे कि:

(क) अनुसन्धान तथा विकास विभाग, सिन्दरी द्वारा कार्बनिक खाद के बारे में अब तक क्या अनुसन्धान किए गए हैं;

(ख) क्या यह सच है कि उन्होंने एक अभूतपूर्व उर्वरक तैयार किया है जो उर्वरक तथा भोजन दोनों काम आ सकता है; और

(ग) यदि हां, तो उसमें नाइट्रोजन तथा प्रोटीन की प्रतिशतता कितनी-कितनी है, उसकी उत्पादन लागत कितनी है और उसके उत्पादन के लिए सरकार द्वारा क्या योजना बनाई गई है ?

पैट्रोलियम तथा रसायन मंत्रालय में राज्य मंत्री (श्री रघुरमैया) : (क) आयोजन तथा विकास विभाग, सिंदरी ने निम्न अनुसन्धान कार्यों को हाथ में लिया है :—

(1) उर्वरक कारखानों के, जो नाइट्रोजनी यौगिक से दूषित हैं, मल निस्राव के शोधन पर अनुसन्धान ।

(2) कार्बनिक खाद के रूप में काई पर अन्वेषण जैसे धान्य पौध को लगाने से पहले धान्य खेतों में आवरण उपज के तौर पर काई (Algal) का संवर्धन, ताकि जल रुद्ध भूमि में लगाए गए उर्वरक में नाइट्रोजन की क्षति को कम किया जा सके ।